

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.511/93.

Date of decision: 7-5-93.

Uma Shankar

...Applicant

Versus

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE S.K.DHAON, VICE-CHAIRMAN.  
THE HON'BLE MR. S.R.ADIGE, ADMINISTRATIVE MEMBER.

Counsel:

For the applicant

...Shri B.K.Sinha for  
Shri Umesh Misra.

For the respondents

...Shri Shaukat Metto.

JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. Justice  
S.K. Dhaon, Vice-Chairman) :

The petitioner alleges that he is employed as Class IV employee in the Railways. He is eligible for being considered for regularisation of his services. The respondents are not doing so. He has, therefore, approached this Tribunal by way of this O.A. The respondents have put in appearance. Their counsel has been heard.

2. The Railways have drawn up a comprehensive scheme in pursuance of the directions given by the Supreme Court. Under that scheme, persons eligible for being regularised in service should be considered. The relevant competent

authority shall consider the case of the petitioner in the light of the scheme. It shall do so as expeditiously as possible but not beyond a period of three months from the date of receipt of a certified copy of this judgment to be produced by the petitioner before it. If it comes to the conclusion that the petitioner is not entitled to be regularised in service, it shall give reasons in support of the same and communicate the same to the petitioner.

With these directions, this petition is disposed of finally with no order as to costs.

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*Mohga*  
( S.R.ADIGE )  
ADMINISTRATIVE MEMBER

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( S.K.DHAON )  
VICE-CHAIRMAN